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Initial public offer of equity shares on the main board of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR Regulations").

Please scan this QR code to view the Red Herring Prospectus and Abridged Prospectus

LEAP™

A SOLUTIONS COMPANY

LEAP INDIA LIMITED

(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was incorporated as LEAP India Private Limited as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated July 3, 2013, issued by the Registrar of Companies, Maharashtra at Mumbai. Subsequently, our Company was converted into a public limited company pursuant to a Board resolution dated June 27, 2025, and a special resolution passed by our Shareholders on July 17, 2025, and consequently the name of our Company was changed to LEAP India Limited, and a fresh certificate of incorporation dated July 31, 2025 was issued by the RoC CPC. For details in relation to changes in the name and registered office of our Company, see ***"History and Certain Corporate Matters – Brief history of our Company"*** and ***"History and Certain Corporate Matters – Changes in the registered office"*** on page 235 of the red herring prospectus dated August 1, 2026 **("RHP"** or **"Red Herring Prospectus")**.

Corporate Identification Number: U74900MH2013PLC245166

Registered and Corporate Office: 14th Floor, Commerz, International Business Park, Oberoi Garden City, Off Western Express Highway, Goregaon (East), Mumbai 400 063, Maharashtra, India

Telephone: +91 22 6958 8700; **Contact person:** Chirag Bagadia, Company Secretary and Compliance Officer; **E-mail:** compliance@leapindia.net; **Website:** www.leapindia.net

ADDENDUM TO THE RED HERRING PROSPECTUS AND PRICE BAND ADVERTISEMENT, EACH DATED AUGUST 1, 2026 (THE "ADDENDUM")

This Addendum is in reference to the Red Herring Prospectus and the abridged prospectus to the Red Herring Prospectus (**"Abridged Prospectus"**), each dated August 1, 2026, filed by LEAP India Limited (**"Company"**) with the Registrar of Companies, Mumbai-1 at Mumbai (**"RoC"**) and thereafter with SEBI and the Stock Exchanges, as applicable and the advertisements for announcement of the Price Band and the Minimum Bid Lot dated August 1, 2026 and published on August 3, 2026 in all editions of the English daily newspaper Financial Express, all editions of Hindi newspaper, Jansatta and Mumbai edition of Navshakti, a Marathi daily newspaper (Marathi being the regional language of Maharashtra where our Registered and Corporate office is located) in relation to the Offer (**"Advertisement"**) and the Bid cum Application Forms, potential Bidders should note the following modifications to the disclosures in the RHP and the Advertisement:

1. One of our Promoters, Vertical Holdings II Pte. Ltd., has entered into separate share purchase agreements, each dated August 3, 2026, with each of the transferees set out in the table below (collectively, the **"SPAs"**). Consequently, and pursuant to the SPAs, Vertical Holdings II Pte. Ltd. has transferred an aggregate of 23,351,100 Equity Shares (**"Sale Shares"**), representing 5.67% of the pre-Offer paid-up Equity Share capital of the Company on a fully diluted basis, to the transferees in the manner as set out in the table below (such transfers, the **"Transfers"**):

Date of transfer	Nature of transaction	Name of the transferor	Name of the transferee	Whether transferee is connected, in any manner, with the Company, the Promoters, members of the Promoter Group, the Directors, the Key Managerial Personnel, the Subsidiaries, and the Group Companies and their respective directors and key managerial personnel	Number of Equity Shares	Percentage of pre-Offer share capital of our Company on a fully diluted basis(%)	Transfer price per Sale Share (in ₹)	Total consideration (in ₹ million)
August 4, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Gamnat Pte. Ltd.	No	17,610,000	4.27	159.00	2,799.99
August 4, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Dymon Asia Multi-Strategy Investment (Singapore) Pte. Ltd.	No	3,144,600	0.76	159.00	499.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Matyas Possessiones Private Limited ("Matyas")	i. Matyas is one of the members of the Promoter Group of our Company. ii. Sunu Mathew, one of the Promoters, Directors and Key Managerial Personnel of our Company, is one of the directors of Matyas and holds 99.00% equity share capital of Matyas. iii. Bindu Mathew, one of the members of the Promoter Group of our Company, is one of the directors of Matyas and holds 1.00% equity share capital of Matyas	1,446,500	0.35	159.00	229.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Insightful Flexicap Fund (a scheme of Insightful Investment Trust acting through its manager, Insightful Investment Managers LLP)	No	503,100	0.12	159.00	79.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Gaurav Jaithlia	No	188,600	0.05	159.00	29.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Seventh Edition Advisory LLP	No	188,600	0.05	159.00	29.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Krishan Kant Rathi	No	125,700	0.03	159.00	19.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Hrishi Gandhi	Hrishi Gandhi is associated with our Company as one of the SMPs.	62,800	0.02	159.00	9.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Sonal Naveen Shah	No	15,700	Negligible	159.00	2.50
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Indrajit Tameshwar Mishra	No	15,700	Negligible	159.00	2.50
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Pratibha Gupta	No	9,400	Negligible	159.00	1.49
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Sachin Mahajan	No	9,400	Negligible	159.00	1.49
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Vartika Koolwal	No	6,200	Negligible	159.00	0.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Souvik Roy	No	6,200	Negligible	159.00	0.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Sushreet Pattanayak	No	6,200	Negligible	159.00	0.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Kanishka Bajpai	No	6,200	Negligible	159.00	0.99
August 3, 2026	Secondary sale	Vertical Holdings II Pte. Ltd.	Rowena Ruvet Dsouza	No	6,200	Negligible	159.00	0.99

2. Set out below is the shareholding of Vertical Holdings II Pte. Ltd. and Matyas Possessiones Private Limited prior to and after the Transfers:

Name of the transferor (also the Promoter Selling Shareholder)	Number of Equity Shares held, prior to the Transfers	Percentage of share capital on a fully diluted basis, prior to the Transfers (%)	Number of Equity Shares held, after the Transfers	Percentage of pre-Offer Equity Share capital of the Company on a fully diluted basis, after the Transfers (%)
Vertical Holdings II Pte. Ltd.	303,738,036	73.73	280,386,936	68.06
Matyas Possessiones Private Limited	1,212,608	0.29	2,659,108	0.65

3. Please note that the Sale Shares do not form part of the Equity Shares proposed to be offered for sale by the Promoter Selling Shareholder in the Offer. Further, the Sale Shares shall be subject to lock-in, in accordance with Regulation 17(1) of the SEBI ICDR Regulations.

4. As a result of the Transfers, the disclosure under *"Pre-Offer shareholding as at the date of the Red Herring Prospectus and post-Offer shareholding as at Allotment for Promoters, members of the Promoter Group and additional top 10 shareholders"* on page 110 of the RHP, page 4 of the Abridged Prospectus and in the Advertisement, as on the date of this Addendum, stand modified as follows:

"Pre-Offer shareholding as at the date of this Addendum and post-Offer shareholding as at Allotment for Promoters, members of the Promoter Group and additional top 10 shareholders

Except as disclosed below, none of our Promoters, members of Promoter Group and additional top 10 shareholders hold any Equity Shares in our Company as at the date of this Addendum and as at the date of Allotment:

S. No	Name of the shareholder	Pre-Offer shareholding as at the date of this Addendum		Post-Offer shareholding as at the date of Allotment^(2)			
				At the lower end of the price band (₹151)		At the upper end of the price band (₹159)	
		Number of Equity Shares*(1)	Shareholding (in %)*(1)	Number of Equity Shares*(1)	Shareholding (in %)*(1)	Number of Equity Shares*(1)	Shareholding (in %)*(1)
	Promoters						
1.	Sunu Mathew	86,766,360	21.06	86,766,360	19.55	86,766,360	19.62
2.	Vertical Holdings II Pte. Ltd.	280,386,936	68.06	148,027,797	33.36	154,687,377	34.98
	Promoter Group (other than our Promoters)						
3.	Matyas Possessiones Private Limited	2,659,108	0.65	2,659,108	0.60	2,659,108	0.60
4.	KIA EBT Scheme 3 (acting through its trustee, Catalyst Trusteeship Limited)	209,332	0.05	118,140	0.03	122,729	0.03
5.	Akshat Mathew	888,676	0.22	888,676	0.20	888,676	0.20
	Additional top 10 Shareholders						
1.	Gamnat Pte. Ltd.	17,610,000	4.27	17,610,000	3.97	17,610,000	3.98
2.	Sixth Sense India Opportunities III	5,787,392	1.40	5,787,392	1.30	5,787,392	1.31
3.	First Bridge India Growth Fund	4,962,836	1.20	4,962,836	1.12	4,962,836	1.12
4.	Madhurima International Private Limited	4,135,696	1.00	4,135,696	0.93	4,135,696	0.94
5.	Dymon Asia Multi-Strategy Investment (Singapore) Pte. Ltd.	3,144,600	0.76	3,144,600	0.71	3,144,600	0.71
6.	Niveshaay Sambhav Fund	1,240,708	0.30	1,240,708	0.28	1,240,708	0.28
7.	Dhimal Shaileshbhai Sanghvi	665,020	0.16	665,020	0.15	665,020	0.15
8.	Insightful Flexicap Fund (a scheme of Insightful Investment Trust acting through its manager, Insightful Investment Managers LLP)	503,100	0.12	503,100	0.11	503,100	0.11
9.	Rakesh Shah	413,568	0.10	413,568	0.09	413,568	0.09
10.	Gaurav Jaithlia	188,600	0.05	188,600	0.04	188,600	0.04
11.	Seventh Edition Advisory LLP	188,600	0.05	188,600	0.04	188,600	0.04

*[$] Based on beneficiary position statement as available on August 4, 2026. | * The pre-Offer and post-Offer shareholding shall be updated in the Prospectus.*

^ Assuming full subscription in the Offer. The post-Offer shareholding details as at Allotment will be based on the actual subscription and the Offer Price and updated in the Prospectus, subject to finalization of the Basis of Allotment. Also, this table assumes there is no transfer of shares by the Shareholders between the date of the Addendum and Allotment, and if any such transfers occur prior to the date of Prospectus, it will be updated in the shareholding pattern in the Prospectus.

(1) Includes all options that have been exercised until date of prospectus and any transfer of Equity Shares by existing shareholders after the date of the Addendum until the date of prospectus. Assuming all vested ESOPs as on date of the Addendum are exercised. The post-Offer shareholding shall be updated in the Prospectus based on ESOPs exercised until such date.

5. As a result of the Transfers, the disclosure under *"Capital Structure – 9. History of the share capital held by our Promoters"* beginning on page 97 of the RHP, as on the date of this Addendum, stand modified to add and update the below details:

"As on the date of this Addendum, our Promoters collectively hold 367,153,296 Equity Shares of face value of ₹1, equivalent to 89.12 % of the issued, subscribed and paid-up equity share capital of our Company on a fully diluted basis (calculated on the basis of total Equity Shares and such number of Equity Shares which will result pursuant to exercise of any of the options vested under the ESOP Schemes).

a. Build-up of the equity shareholding of our Promoters in our Company

The details regarding the build-up of the equity shareholding of our Promoters in our Company is set forth in the table below:

Date of allotment/buy-back/transfer	Nature of transaction	Number of equity shares	Nature of consideration	Face value per equity share (in ₹)	Issue/buy-back/ Transfer Price per equity share (in ₹)	Percentage of the pre-Offer equity share capital (on a fully diluted basis) (%)^	Percentage of fully diluted post-Offer equity share capital (%)
Vertical Holdings II Pte. Ltd.							
August 3, 2026	Transfer of (I) 1,446,500 Equity Shares to Matyas Possessiones Private Limited; (ii) 503, 100 Equity Shares to Insightful Flexicap Fund (a scheme of Insightful Investment Trust acting through its manager, Insightful Investment Managers LLP); (iii) 188,600 Equity Shares to Gaurav Jaithlia; (iv) 188,600 Equity Shares to Seventh Edition Advisory LLP; (v) 125,700 Equity Shares to Krishan Kant Rathi; (vi) 62,800 Equity Shares to Hrishi Gandhi; (vii) 15,700 Equity Shares to Sonal Naveen Shah; (viii) 15,700 Equity Shares to Indrajit Tameshwar Mishra; (ix) 9,400 Equity Shares to Pratibha Gupta; (x) 9,400 Equity Shares to Sachin Mahajan; (xi) 6,200 Equity Shares to Vartika Koolwal; (xii) 6,200 Equity Shares to Souvik Roy; (xiii) 6,200 Equity Shares to Sushreet Pattanayak; (xiv) 6,200 Equity Shares to Kanishka Bajpai; (xv) 6,200 Equity Shares to Rowena Ruvet Dsouza	(2,596,500)	Cash	1	159.00	0.63	[●]
August 4, 2026	Transfer of (I) 3,144,600 Equity Shares to Dymon Asia Multi-Strategy Investment (Singapore) Pte. Ltd. and (ii)17,610,000 Equity Shares to Gamnat Pte. Ltd.	(20,754,600)	Cash	1	159.00	5.04	[●]
Total (B)		**280,386,936**				**68.06**	**[●]**

6. As a result of the Transfers, the disclosure under *"Capital Structure – 11. Shareholding of our Promoters and Promoter Group and the directors of our Corporate Promoter"* beginning on page 104 of the RHP, as on the date of this Addendum, stand modified as follows:

"As on the date of this Addendum, none of the directors of our Corporate Promoter hold any Equity Shares or Preference Shares of our Company. The details of the shareholding of our Promoters and members of Promoter Group as on the date of this Addendum are set forth in the table below:

Name of Shareholders	Pre-Offer		Post-Offer*	
	Number of Equity Shares	Percentage of pre-Offer paid-up equity share capital on a fully diluted basis (%)[$]	Number of Equity Shares	Percentage of post-Offer paid-up equity share capital on a fully diluted basis (%)
Promoters				
Sunu Mathew	86,766,360	21.06	[●]	[●]
Vertical Holdings II Pte. Ltd.	280,386,936	68.06	[●]	[●]
Total (A)	**367,153,296**	**89.12**	**[●]**	**[●]**
Members of Promoter Group				
Matyas Possessiones Private Limited	2,659,108	0.65	[●]	[●]
KIA EBT Scheme 3 (acting through its trustee, Catalyst Trusteeship Limited)	209,332	0.05	[●]	[●]
Akshat Mathew	888,676	0.22	[●]	[●]
Total (B)	**3,757,116**	**0.92**	**[●]**	**[●]**
Total (A+B)	**370,910,412**	**90.04**	**[●]**	**[●]**

**Subject to completion of the Offer and finalization of the Allotment.*

[$] Calculated taking into account Equity Shares which will result upon exercise of vested options under the ESOP Schemes."

7. As a result of the Transfers, the disclosure under *"Capital Structure – 13. Shareholding of our Directors, Key Managerial Personnel and Senior Management"* beginning on page 106 of the RHP, as on the date of this Addendum, stand modified as follows:

"Set out below are details of the Equity Shares and the employee stock options, as applicable, held by the Directors, Key Managerial Personnel and Senior Management of our Company:

S. No.	Name	Number of Equity Shares of face value of ₹ 1 each	Number of employee stock options outstanding	Percentage of the pre-Offer equity share capital (on a fully diluted basis) (%)	Percentage of the post-Offer equity share capital# (%)
	Directors				
1.	Sunu Mathew	86,766,360	Nil	21.06	[●]
	Total (A)	**86,766,360**	**Nil**	**21.06**	**[●]**
	Key Managerial Personnel (excluding the Directors)				
2.	Rajesham Buchirajam Alle	Nil	46,500	Nil	[●]
3.	Chirag Bagadia	Nil	10,000	Nil	[●]
	Total (B)	**Nil**	**56,500**	**Nil**	**[●]**
	Senior Management (excluding the Key Managerial Personnel)				
3.	Durgesh Sthalekar	Nil	26,000	Nil	[●]
4.	Harish Vasant Rane	Nil	90,000	Nil	[●]
5.	Ameya Vijay Karambe	Nil	16,000	Nil	[●]
7.	Umesh Madhyan	Nil	26,000	Nil	[●]
8.	Hrishi Gandhi	62,800	40,000	0.02	[●]
	Total (C)	**62,800**	**198,000**	**0.02**	**[●]**
	Total (A+B+C)	**86,829,160**	**254,500**	**21.08**	**[●]**

\# To be updated in the Prospectus.

Continued on next page...

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8. As a result of the Transfers, the disclosure under *"Basis for Offer Price – 14.Details of price at which specified securities were acquired by each of the Promoters and the Selling Shareholders, members of our Promoter Group and Shareholders entitled with the right to nominate directors or other rights in the last three years immediately preceding the date of this Red Herring Prospectus"* beginning on page 108 of the RHP, as on the date of this Addendum, stand modified to add the below details:

Sr. No.	Name of acquirer	Date of Acquisition / Allotment	Face value (₹)	Number of Equity Shares acquired	Nature of consideration	Nature of Transaction	Acquisition price per share^
	Members of our Promoter Group (other than our Promoters)						
3.	Matyas Possessiones Private Limited	August 3, 2026	1	1,446,500	Cash	Transfer	159.00

^ As certified by Patni Mandhana & Associates, Chartered Accountants, with firm registration number 152125W, by way of their certificate dated August 5, 2026.

9. As a result of the Transfers, the disclosure under "Capital Structure – 16. Weighted average cost of acquisition of all specified securities transacted in the last one year, eighteen months and three years preceding the date of this Red Herring Prospectus:" beginning on page 109 of the RHP and in the Advertisement as on the date of this Addendum, stand modified as follows:

"The weighted average cost of acquisition for all specified securities acquired in one year, 18 months and three years preceding the date of this Addendum is mentioned below:"

Period	Weighted Average Cost of Acquisition on a fully diluted basis (in ₹)*	Cap Price is 'X' times the Weighted Average Cost of Acquisition^*	Range of acquisition price: Lowest Price – Highest Price^*(in ₹)
Last one year preceding the date of this Red Herring Prospectus	11.59	13.72	Nil – ₹483.59
Last 18 months preceding the date of this Red Herring Prospectus	11.59	13.72	Nil – ₹483.59
Last three years preceding the date of this Red Herring Prospectus	67.19	2.37	Nil – ₹1,085.28

** As certified by Patni Mandhana & Associates, Chartered Accountants, with firm registration number 152125W, by way of their certificate dated August 5, 2026.*

^ To be updated upon finalization of Price Band.

10. As a result of the Transfers, the disclosure under *"Basis for Offer Price – Weighted average cost of acquisition ("WACA"), floor price and cap price – I. Price per share of our Company (as adjusted for corporate actions, including bonus issuances) based on secondary sale or acquisition of equity shares or convertible securities (excluding gifts) involving our Promoters, members of Promoter Group, Selling Shareholders or other shareholders with the right to nominate directors on our Board during the 18 months preceding the date of filing of this Red Herring Prospectus, where the acquisition or sale is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction/s and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days ("Secondary Transactions")"* beginning on page 131 of the RHP, as on the date of this Addendum, stand modified as follows:

"There details of secondary sale/ acquisitions of Equity Shares, where the Promoters (including the Promoter Selling Shareholder), members of Promoter Group (including the Promoter Group Selling Shareholder), or other shareholders with the right to nominate directors on our Board are a party to the transaction, during the 18 months preceding the date of this Addendum, where either acquisition or sale is equal to or more than 5% of the fully diluted paid up share capital of our Company (calculated based on the pre-Offer capital before such transaction/s and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days is as follows:"

Name of Transferee	Date of Transfer	Nature of Transaction	Nature of specified security	Total consideration (in ₹ million)	Number of specified securities allotted	Transaction as a % of the fully diluted paid up capital of our Company (calculated based on pre-Offer capital before such transactions and excluding employee stock options granted but not vested)
(i) 1,446,500 Equity Shares to Matyas Possessiones Private Limited; (ii) 503,100 Equity Shares to Insightful Flexicap Fund (a scheme of Insightful Investment Trust acting through its manager, Insightful Investment Managers LLP); (iii) 188,600 Equity Shares to Gaurav Jaithlia; (iv) 188,600 Equity Shares to Seventh Edition Advisory LLP; (v) 125,700 Equity Shares to Krishan Kant Rathi; (vi) 62,800 Equity Shares to Hrishi Gandhi; (vii) 15,700 Equity Shares to Sonal Naveen Shah; (viii) 15,700 Equity Shares to Indrajit Tameshwar Mishra; (ix) 9,400 Equity Shares to Pratibha Gupta; (x) 9,400 Equity Shares to Sachin Mahajan; (xi) 6,200 Equity Shares to Vartika Koolwal; (xii) 6,200 Equity Shares to Souvik Roy; (xiii) 6,200 Equity Shares to Sushreet Pattanayak; (xiv) 6,200 Equity Shares to Kanishka Bajpai; (xv) 6,200 Equity Shares to Rowena Ruvet Dsouza	August 3, 2026	Secondary Sale	Equity Shares	412.84	2,596,500	0.63
Dymon Asia Multi-Strategy Investment (Singapore) Pte. Ltd.	August 4, 2026			499.99	3,144,600	0.76
Gamnat Pte. Ltd.	August 4, 2026			2,799.99	17,610,000	4.27
Weighted average cost acquisition						***159.00***

11. As a result of the Transfers, the disclosure under *"J. The Floor Price is [●] times and the Cap Price is [●] times the weighted average cost of acquisition at which the Equity Shares were issued by our Company, or acquired or sold by our Promoters (including the Promoter Selling Shareholder), members of Promoter Group (including the Promoter Group Selling Shareholder) or other shareholders with the right to nominate directors on our Board are disclosed below"* beginning on page 131 of the RHP and in the Advertisement as on the date of this Addendum, stand modified as follows:

(in ₹)

Past Transactions	WACA#	Floor Price (in times)	Cap Price (in times)
Weighted average cost of acquisition for last 18 months for primary / new issue of shares (equity/ convertible securities), excluding shares issued under an employee stock option plan/employee stock option scheme, and issuance of bonus shares, during the 18 months preceding the date of this Red Herring Prospectus, where such issuance is equal to or more than five per cent of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days	299.34	0.50	0.53
Weighted average cost of acquisition for last 18 months for secondary sale/acquisition of shares (equity/ convertible securities), where promoter/ promoter group entities or Selling Shareholders or shareholder(s) having the right to nominate director(s) in the Board are a party to the transaction (excluding gifts), during the 18 months preceding the date of filing of this Red Herring Prospectus, where either acquisition or sale is equal to or more than five per cent of the fully diluted paid-up share capital of the Company (calculated based on the pre-Offer capital before such transaction/s and excluding employee stock options granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days	159.00	0.95	1.00

 # As certified by Patni Mandhana & Associates, Chartered Accountants, with firm registration number 152125W, by way of their certificate dated August 5, 2026

12. The Red Herring Prospectus, Abridged Prospectus and the Advertisement stands amended and updated to the extent stated hereinabove and the Red Herring Prospectus, Abridged Prospectus, Advertisement as well as all the Offer related material shall be read in conjunction with this Addendum. Please note that this Addendum does not reflect all the changes that have occurred between the date of filing of the Red Herring Prospectus and the date hereof and accordingly does not include all the changes and/or updates that will be included in the Prospectus. The information in this Addendum supersedes the information provided in the Red Herring Prospectus, the Abridged Prospectus and the Advertisement to the extent inconsistent with the information in the Red Herring Prospectus, the Abridged Prospectus and the Advertisement, respectively. Please note that the Red Herring Prospectus shall be suitably updated, to reflect the developments indicated in this Addendum, in all relevant sections, as may be applicable, in the Prospectus, as and when it is filed with the RoC, and subsequently with the SEBI and the Stock Exchanges.
13. Investors should read this Addendum along with the Red Herring Prospectus (filed with the RoC and subsequently with the SEBI and the Stock Exchanges) and the Advertisement before making an investment decision with respect to the Offer.
14. All capitalised terms used in this Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Red Herring Prospectus.

CORRIGENDUM TO THE RED HERRING PROSPECTUS AND PRICE BAND ADVERTISEMENT, EACH DATED AUGUST 1, 2026 (THE "CORRIGENDUM")

1. The disclosure under *"Basis for Offer Price – Weighted average cost of acquisition ("WACA"), floor price and cap price – H. Price per share of our Company (as adjusted for corporate actions, including bonus issuances) based on primary issuances of Equity Shares or convertible securities (excluding Equity Shares issued under ESOP 2019, ESOP 2022 and issuance of Equity Shares pursuant to a bonus issue) during the 18 months preceding the date of this Red Herring Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction(s) and excluding ESOPs granted but not vested), in a single transaction or multiple transactions combined together over a span of rolling 30 days ("Primary Issuances")"* beginning on pages 130 and 131 of the RHP, stand as follows:

"The details of the Equity Shares (excluding Equity Shares issued under the ESOP Schemes and issuance of Equity Shares pursuant to a bonus issue) issued during the 18 months preceding the date of this Red Herring Prospectus, where such issuance is equal to or more than 5% of the fully diluted paid-up share capital of our Company (calculated based on the pre-Offer capital before such transaction(s), in a single transaction or multiple transactions combined together over a span of rolling 30 days is as follows:"

Name of Allottee	Date of Allotment	Nature of Transaction	Nature of specified security	Total consideration (in ₹ million)*	Number of specified securities allotted	Transaction as a % of the fully diluted paid up capital of our Company (calculated based on pre-Offer capital before such transactions and excluding employee stock options granted but not vested)securities allotted
Vertical Holdings II Pte. Ltd.	July 15, 2026	Conversion of CCPS	Equity Shares	20,243.08	69,418,958	16.86%
First Bridge India Growth Fund				600.00	1,240,709	0.30%
Madhurima International Private Limited				500.00	1,033,924	0.25%
Niveshaay Sambhav Fund				150.00	310,177	0.08%
Dhimal Shaileshbhai Sanghvi				100.00	206,785	0.05%
Rakesh Shah				50.00	103,392	0.03%
KIA EBT Scheme 3 (acting through its trustee, Catalyst Trusteeship Limited)				10.33	49,069	0.01%
Madhu Jain				20.00	41,357	0.01%
Weighted average cost acquisition						**299.34**

** Consideration was paid at the time of issuance/transfer of Preference Shares.*

Note: Excluding allotment of Equity Shares dated July 16, 2026 pursuant to conversion of Series K CCPS, issued pursuant to a bonus issuance.

2. Investors should read this Corrigendum along with the Red Herring Prospectus filed with the RoC and submitted to SEBI and the Stock Exchanges and the Advertisement, before making an investment decision with respect to the Offer.
3. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS TO THE OFFER

JM Financial Limited
7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India
Telephone: +91 22 6630 3030
E-mail: LEAP.ipo@jmfl.com
Investor Grievance ID: grievance.ibd@jmfl.com
Website: www.jmfl.com
Contact Person: Prachee Dhuri
SEBI Registration Number: INM000010361

Avendus Capital Private Limited
Platina Building, 9th Floor, 901, Plot No C-59, Bandra Kurla Complex, Bandra (East), Mumbai 400 051 Maharashtra, India;
Telephone: +91 22 6648 0050
E-mail: leap.ipo@avendus.com
Investor Grievance ID: investorgrievance@avendus.com
Website: www.avendus.com
Contact Person: Sarthak Sawa/Sneha Roy
SEBI Registration Number: INM000011021

IIFL Capital Services Limited
(formerly known as IIFL Securities Limited)
24th Floor, One Lodha Place, Senapati Bapat Marg Lower Parel (West), Mumbai 400 013, Maharashtra, India
Tel: +91 22 4646 4728
Email: leapindia.ipo@iiflcap.com
Investor Grievance ID: ig.ib@iiflcap.com
Website: www.iiflcapital.com
Contact Person: Yogesh Malpani/ Pawan Kumar Jain
SEBI Registration Number: INM000010940

UBS Securities India Private Limited
Unit 2901, Level 29, Altimus, Dr. G.M Gokhale Marg, Pandurang Budhkar Road, Worli, Mumbai 400018 Maharashtra, India
Telephone: +91 22 6155 6000
E-mail: ol-leapipo@ubs.com
Investor Grievance ID: igmbindia@ubs.com
Website: www.ubs.com/indiaoffers
Contact Person: Vidhit Patni
SEBI Registration Number: INM000013101

REGISTRAR TO THE OFFER

MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, Embassy 247, L B S Marg, Vikhroli (West) Mumbai - 400 083, Maharashtra, India
Tel: +91 810 811 4949
E-mail: leapindia.ipo@in.mpms.mufg.com
Investor Grievance ID: leapindia.ipo@in.mpms.mufg.com
Website: www.in.mpms.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration No.: INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER

Chirag Bagadia
14th Floor, Commerz, International Business Park Oberoi Garden City, Off Western Express Highway Goregaon (East), Mumbai 400 063, Maharashtra, India
Telephone: +91 22 6958 8700
Email: compliance@leapindia.net

Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the ***"Risk Factors"*** on page 21 of the RHP before applying in the Offer. A copy of the RHP is available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, JM Financial Limited at www.jmfl.com, Avendus Capital Private Limited at www.avendus.com, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com and UBS Securities India Private Limited at www.ubs.com/indiaoffers and at the website of the Company, LEAP India Limited at : www.leapindia.net and the websites of the Stock Exchanges, for BSE Limited at www.bseindia.com and for National Stock Exchange of India Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus is available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.leapindia.net, www.jmfl.com, www.avendus.com, www.iiflcapital.com, www.ubs.com/indiaoffers and www.in.mpms.mufg.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, LEAP India Limited, Tel.: +91 22 6958 8700 **BRLMs:** JM Financial Limited, Tel.: +91 22 6630 3030, Avendus Capital Private Limited, Tel.: +91 22 6648 0050, IIFL Capital Services Limited (formerly known as IIFL Securities Limited), Tel.: +91 22 4646 4728 and UBS Securities India Private Limited, Tel.: +91 22 6155 6000.

Syndicate Members: JM Financial Services Limited, Tel.: +91 22 6136 3400 and Spark Institutional Equities Private Limited, Tel.: +91 22 6885 4503 / +91 44 4344 0078 / +91 99209 31711 Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd., Ambit Capital Ltd., Anand Rathi Share & Stock Brokers Ltd., Asit C Mehta Financial Services Ltd., Axis Capital Ltd., Bajaj Financial Securities Ltd., Centrum Capital Ltd., Eureka Stock & Share Broking Services Ltd., HDFC Securities Ltd., ICICI Securities Ltd., IDBI Capital Markets Ltd., Keynote Capitals Ltd., KJMC Capital Market Services Ltd., Kotak Securities Ltd., LKP Securities Ltd., Motilal Oswal Financial Services Ltd., Nuvama Wealth and Investment Ltd., Pantomath Financial Services Ltd., Prabhudas Lilladher Pvt Ltd., Pravin Ratilal Share And Stock Brokers Ltd., Religare Securities Ltd., RR Equity Brokers Pvt. Ltd., SBI Capital Markets Ltd., Sharekhan Ltd., SMC Global Securities Ltd., Standard Chartered Securities Ltd., TradeBulls Securities (P) Ltd., Trust Securities Ltd., YES Securities (India) Ltd.

ESCROW COLLECTION BANK, REFUND BANK AND SPONSOR BANK: HDFC Bank Limited

PUBLIC OFFER ACCOUNT BANK AND SPONSOR BANK: ICICI Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **LEAP India Limited**
On behalf of the Board of Directors
Sd/-
Chirag Bagadia
Company Secretary and Compliance Officer

Place: Mumbai
Date: August 5, 2026

LEAP India Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed RHP dated August 1, 2026 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e. JM Financial Limited at www.jmfl.com, Avendus Capital Private Limited at www.avendus.com, IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com and UBS Securities India Private Limited at www.ubs.com/indiaoffers, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.leapindia.net/investorcorner.html. Any potential investor should note that investment in Equity Shares involves a high degree of risk and should refer to the RHP, including the section titled ***"Risk Factors"*** on page 21 of the RHP. Potential Investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been, and will not be, registered under the U.S. Securities Act of 1933 (the **"U.S. Securities Act"**) or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act, and (ii) outside the United States in offshore transactions as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.